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5. Mahalaxmi Textile Mills, Bhavanagar	449.46
6. Petlad Textile Mills, Ahmedabad	442.61
7. Jehangir Textile Mills, Ahmedabad	544.11
8. Ahmedabad Jupiter Textile Mills, Ahmedabad	506.71
9. Rajnagar No. 1&2, Ahmedabad	810.72
10. Viramgam Textile Mills, Viramgam	427.22

NTC (MADHYA PRADESH) LTD.

1. Bengal Nagpur Cotton Mills, Rajnandgaon	295.38
2. New Bhopal Textile Mills, Bhopal	352.22
3. Hira Mills, Ujjain	431.47
4. Swadeshi Cotton & Flour Mills, Indore	390.38
5. Burhanpur Tapti Mills, Burhanpur	416.80
6. Indore Malwa United Mills, Indore	448.17
7. Kalyanmal Mills, Indore	443.30

Losses Suffered by Ordnance Factories

1085. SHRI MOOL CHAND DAGA : Will the Minister of DEFENCE be pleased to state :

(a) whether the following materials were purchased by the Defence from trade for ordnance factories from northern region after inspection done by the Directorate General of Inspection during the last three years; (i) wooden ammunition packages (ii) links for cartridge cases (iii) tail units (iv) steel ammunition packages (v) brass for cartridge cases (vi) hand grenade bodies (vii) plastic container stores and the like items;

(b) the quantity of material rejected by consignees due to fault in inspection during the period;

(c) the financial production losses suffered by the ordnance factories by acceptance of substandard stores on the part of DGI inspection; and

(d) the remedial measures taken to improve upon the inspection of material purchased from the trade ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) Against very large quantities of the material supplied, the quantity of material rejected has been negligible.

(c) Since the stores finally rejected are replaced by suppliers, the question of any financial/production losses to the Ordnance Factories does not arise.

(d) The present inspection procedure and the testing methods have been found satisfactory. However, they are continuously reviewed and suitable changes made in the light of experiences gained during defect investigations.

Blacklisting of Contractors

1086. SHRI MOOL CHAND DAGA : Will the Minister of SUPPLY be pleased to state :

(a) the number of contractors who have been blacklisted* during the last five years giving year-wise break-up; and

(a) Six. The year-wise break-up is given below :—

1979	—	1
1980	—	NIL
1981	—	2
1982	—	NIL
1983	—	3

(b) the reasons for back listing* ?

(b) As in the statement given below.

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND IN
THE DEPARTMENT OF SUPPLY
(SHRI NIHAR RANJAN LASKAR) :

Year	Number of firms with whom business dealings have been banned	Reasons for banning in each case
1979	One	For submission of fraudulent Income Tax Clearance Certificate.
1980	Nil	—
1981	Two	One firm following conviction in court for offence involving moral turpitude. One firm for not despatching stores and for quoting false Railway Receipt number in Bill.
1982	Nil	—
1983	Three	One firm for supply of sub-standard stores. One firm for submission of tampered test certificate. One firm for supply of sub-standard stores.

* The term 'blacklisting' is not use now. The term used is 'banning of business dealings in the non-statutory sphere'.